

APPENDIX-30**CATEGORY OF CASES****THE GAUHATI HIGH COURT**

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM & ARUNACHAL PRADESH)

CIRCULAR

Hon'ble the Chief Justice has been pleased to order that with effect from 1st June, 1998, the learned advocates filing any case shall on the first page of the petition shall write in bold-letters the category of the cases and the category code as circulated herewith.

CATEGORY CODES OF JUDICIAL CASES

Nomen- clature	Category Code	Category of Case
<u>WRIT PETITIONS RELATING TO SERVICE OF TEACHERS OF PROVINCIALISED SCHOOLS:</u>		
CR	10001	— Adhoc appointment
CR	10002	— Regularisation of adhoc appointment
CR	10003	— Selection and appointment
CR	10004	— Appointment in retired teachers quota
CR	10005	— Appointment on compassionate ground.
CR	10006	— Appointment of family members of victim of extremist violence.
CR	10007	— Regular appointment of honorary teacher
CR	10008	— Salary and allowances
CR	10009	— Seniority
CR	10010	— Promotion
CR	10011	— Transfer
CR	10012	— Suspension
CR	10013	— Disciplinary and enquiry proceedings.
CR	10014	— Minor punishment
CR	10015	— Major punishment.
CR	10016	— Date of birth
CR	10017	— Retirement benefits
CR	10018	— Orders passed by the Director

CR	10019	— Orders passed by any other educational authority
CR	10020	— Other service matters

WRIT PETITION RELATING TO STATE GOVT. EMPLOYEES

CR	10021	— Ad hoc appointment
CR	10022	— Regularisation of ad hoc appointment
CR	10023	— Selection and appointment
CR	10024	— Appointment on compassionate ground.
CR	10025	— Appointment of family members of victim of extremist violence.
CR	10026	— Salary and allowances
CR	10027	— Seniority
CR	10028	— Promotion
CR	10029	— Reservation of vacancies
CR	10030	— Transfer
CR	10031	— Suspension
CR	10032	— Disciplinary and enquiry proceedings.
CR	10033	— Minor punishment
CR	10034	— Major punishment.
CR	10035	— Compulsory retirement
CR	10036	— Order of the Appellate or Revisional authority
CR	10037	— Order of the Administrative or Service Tribunal
CR	10038	— Date of birth
CR	10039	— Retirement benefits
CR	10040	— Other service matters.

WRIT PETITIONS RELATING TO SERVICE IN LOCAL BODIES, BANKS, STATE AND CENTRAL PUBLIC SECTOR UNDERTAKINGS, STATUTORY BODIES AND UNIVERSITIES AND INSTITUTIONS

CR	10041	— Ad hoc appointment
CR	10042	— Regularisation of adhoc appointment
CR	10043	— Selection and appointment
CR	10044	— Appointment on compassionate ground
CR	10045	— Appointment of family members of victim of extremist violence
CR	10046	— Salary and allowances
CR	10047	— Seniority
CR	10048	— Promotion
CR	10049	— Reservation of vacancies
CR	10050	— Transfer

CR	10051	— Suspension
CR	10052	— Disciplinary and enquiry proceeding
CR	10053	— Minor punishment
CR	10054	— Major punishment
CR	10055	— Compulsory retirement
CR	10056	— Order of the Industrial/Labour Tribunal
CR	10057	— Order of the Appellate or Revisional authority
CR	10058	— Date of birth
CR	10059	— Retirement benefits
CR	10060	— Other service matters.

WRIT PETITIONS RELATING TO SERVICE OF DEFENCE PERSONNEL AND ARMED FORCES

CR	10061	— Ad hoc appointment
CR	10062	— Regularisation of adhoc appointment
CR	10063	— Selection and appointment
CR	10064	— Appointment on compassionate ground
CR	10065	— Service benefits
CR	10066	— Salary and allowances
CR	10067	— Seniority
CR	10068	— Promotion
CR	10069	— Reservation of vacancies
CR	10070	— Transfer
CR	10071	— Suspension
CR	10072	— Disciplinary and enquiry proceeding
CR	10073	— Minor punishment
CR	10074	— Major punishment
CR	10075	— Compulsory retirement
CR	10076	— Order of the appellate or revisional authority
CR	10077	— Court martial
CR	10078	— Date of birth
CR	10079	— Retirement benefits
CR	10080	— Other service matters.

WRIT PETITION RELATING TO ACADEMIC MATTERS

CR	10081	— Admissions in MBBS or BDS Course in Medical and Dental Colleges
CR	10082	— Admissions in Post Graduate Degree and Diploma Courses in Medical Colleges
CR	10083	— Admissions in Engineering Colleges

CR	10084	— Admissions in other Institutions
CR	10085	— Withholding and cancellation of results
CR	10086	— Evaluation and totalling of marks in Examination
CR	10087	— Mal-practice at the time of examination.
CR	10088	— Examination centre
CR	10089	— Expulsion of students from academic institutions
CR	10090	— Other academic disputes

OTHER WRIT PETITIONS RELATING TO ACADEMIC INSTITUTIONS

CR	10091	— Governing Body of aided Colleges
CR	10092	— Governing Body of other Colleges.
CR	10093	— Managing Committee of aided Schools
CR	10094	— Managing Committee of other Schools
CR	10095	— Permission for and Recognition of Schools and Colleges
CR	10096	— Provincialisation of Schools
CR	10097	— Grants in Aid to Schools
CR	10098	— Provincialisation of staff of Schools
CR	10099	— Orders passed by authorities in relation to Management of Schools and Colleges.
CR	10100	— Other disputes relating to management of academic institutions.

WRIT PETITIONS RELATING TO TAX MATTERS

CR	10101	— Sales Tax
CR	10102	— Agricultural Income-tax
CR	10103	— Income Tax
CR	10104	— Central Excise
CR	10105	— Motor Vehicle Tax
CR	10106	— Wealth Tax
CR	10107	— Gift Tax
CR	10108	— Estate Duty
CR	10109	— Purchase Tax
CR	10110	— Municipal Tax
CR	10111	— Custom Duty
CR	10112	— Professional Tax
CR	10113	— Entertainment Tax
CR	10114	— Octroi

CR	10115	— Licence Fee
CR	10116	— Penalty
CR	10117	— Confiscation
CR	10118	— Seizure
CR	10119	— Check Gate
CR	10120	— Other Tax matters
CR	10121	— Industrial Disputes Act, 1947
CR	10122	— Trade Union Act, 1926
CR	10123	— Workmen Compensation Act, 1923
CR	10124	— Employees State Insurance Act, 1948
CR	10125	— Factories Act, 1946
CR	10126	— Employees Provident Funds and Misc. Provision Act, 1952
CR	10127	— Payment of Gratuity Act, 1962
CR	10128	— Payment of Bonus Act, 1965
CR	10129	— Payment of Wages Act, 1936
CR	10130	— Plantation Labour Act, 1951
CR	10131	— Contract Labour (Regulation Payment) Act, 1970
CR	10132	— Labour and Industrial Cases

**WRIT PETITION RELATING TO SETTLEMENTS MADE BY THE STATE GOVERNMENT
AND OTHER AUTHORITIES**

CR	10140	— Settlement of Fishery by the State Govt.
CR	10141	— Settlement of Fishery by the Assam Fisheries Development Corporation
CR	10142	— Settlement of Country Liquor Shop
CR	10143	— Settlement of Foreign Liquor Shop
CR	10144	— Settlement of Markets
CR	10145	— Settlement of Sand Mahal
CR	10146	— Settlement of Quarry
CR	10147	— Settlement of Forest Produce
CR	10148	— Other settlements
CR	10149	— Orders passed by the Assam Board of Revenue in appeal
CR	10150	— Orders passed by the Government in appeals

WRIT PETITIONS RELATING TO LAND MATTERS

CR	10151	— Acquisition of land
CR	10152	— Requisition of land

CR	10153	— Settlement of land
CR	10154	— Eviction from land
CR	10155	— Orders passed under the Urban Land (Ceiling Regulation Act, 1976)
CR	10156	— Orders for demolition of unauthorised construction on land.
CR	10157	— Sale of land by member of Schedule Tribe
CR	10158	— Issue of patta in respect of land
CR	10159	— Orders passed by the Board of Revenue in land matters
CR	10160	— Other land matters

OTHER WRIT PETITIONS

CR	10161	— Recovery of land revenue
CR	10162	— Recovery of other dues under the Public Demand Recovery Act.
CR	10163	— Electricity Disputes
CR	10164	— Requisition of vehicles
CR	10165	— Payment of bills in respect of requisitioned vehicles
CR	10166	— Permit of vehicles
CR	10167	— Payment of Road Tax
CR	10168	— No confidence motion passed by Panchayat
CR	10169	— Other cases under the Panchayat Acts.
CR	10170	— Election of Municipal Boards/Corporation
CR	10171	— Election of members of Panchayat
CR	10172	— Election of office bearers of Co-Operative Societies.
CR	10173	— Annual General Meeting of Co-Operative Societies
CR	10174	— Order passed by the authorities under the Co-Operative Societies Act.
CR	10175	— Order under the Essential Commodities Act
CR	10176	— Order of the Foreigners Tribunal/ Illegal Migrant (D) Tribunal
CR	10177	— Transit passes for Forest Produce
CR	10178	— Telephone Disputes
CR	10179	— Disputes against the Railways

CR	10180	— Award of contracts by the State or its instrumentality
CR	10181	— Subsidy matters.
CR	10182	— Dissolution of Autonomous Council and Local Bodies.
CR	10183	— Compensation
CR	10184	— Licenses and Permissions
CR	10185	— Electoral Roll and Voters' List
CR	10186	— Army and Police Action
CR	10187	— Eviction from House.
CR	10188	— Challenge to order passed by District and State Govt. authorities.
CR	10189	— Other Civil Rules

WRIT PETITIONS BEFORE THE DIVISION BENCH

CR	10190	— Habeas Corpus — Non-production of a person before the Magistrate after arrest.
CR	10191	— Detention under the Prevention Detention Law
CR	10192	— Death after detention in custody
CR	10193	— Other habeas Corpus petitions
CR	10194	— Public Interest Litigation

ORIGINAL JURISDICTION CASES

COP(C)	10200	— Contempt Petition (Civil)
CRL.OP(C)	10201	— Contempt Petition (Criminal)
CRL.OP(C) COP(C)	10202	— Contempt Petition (Suo-moto)
C.PTN.	10203	— Company Petitions
C.APPLN.	10204	— Company Applications
TS	10205	— Testamentary cases.
EP	10206	— Election Petitions relating to election of members of Legislative Assembly
EP	10207	— Election Petitions relating to election of members of Lok Sabha
EP	10208	— Election Petitions relating to election of members of Rajya Sabha
EC	10209	— Execution cases in succession matters etc.
C&C	10210	— Chartered Accountants Cases.
CC	10211	— Original cases relating to liquidation of banks

FIRST APPEALS

FA	10220	— Family Court Appeals
MA(F)	10221	— Appeals under Order 43 rule 1 CPC relating to temporary injunction
MA(F)	10222	— Other appeals under Order 43 Rule 1 CPC
FA	10223	— Appeals from motor accident claims tribunal
MA(F)	10224	— Appeals from Railway Claims Tribunal
MA(F)	10225	— Appeals under the Workmen Compensation Act, 1923
FA/SA CREVN	10226	— Appeals under the Local Rent Control Act
MA(F)	10227	— Appeals under the Employees State Insurance Act, 1946
FA	10228	— Appeals against Original Decrees.
FA/MA(F)	10229	— Other First Appeals

SECOND APPEALS

SA	10230	— Second Appeals arising out of suits for title and/or injunction
SA	10231	— Second Appeals arising out of suits for specific performance of contract
SA	10232	— Second Appeals arising out of suits in respect of service matters
SA	10233	— Second Appeals arising out of suits in respect of other matters
MA(S)	10234	— Second Appeals against orders MA(S)

SPECIAL APPEALS TO DIVISION BENCH

LPA	10235	— Letters Patent Appeals
CA	10236	— Appeals under the Companies Act, 1956
WA	10237	— Writ Appeals under the Gauhati High Court Rules.
DB.	10238	— Contempt Appeal.

CIVIL REVISIONS

C.REVN.	10240	— Civil Revision against orders passed by Civil Court in suits.
C.REVN	10241	— Civil Revision against appellate decree under the Local Rent Control Act.
C.REVN	10242	— Civil Revision against orders in cases filed under

			Section 6 of the Specific Relief Act.
C.REVN	10243	—	Civil Revision against orders passed in execution cases.
C.REVN	10244	—	Civil Revision under Article 227 of the Constitution.
C.REVN	10245	—	Civil Revision for transfer of suit under Section 24 of the CPC.
C.REVN	10246	—	Other Civil Revisions.
C.REVN	10247	—	Arbitration Cases.

CRIMINAL APPEALS

CRL.A	10250	—	Appeals against conviction for offences under IPC.
CRL.A	10251	—	Appeals against acquittal.
CRL.A	10252	—	Appeals against conviction under the NDPS Act.
CRL.A	10253	—	Appeals against conviction under other Acts
CRL.A(H)	10254	—	Criminal Appeals (Hills)
CRL.A(J)	10255	—	Criminal Appeals (Jail)

CRIMINAL REVISIONS AND OTHER CASES

CRIMC	10259	—	Criminal Reference (Hills)
CRL. REVN	10260	—	Criminal Revisions against acquittal.
CRL. REVN	10261	—	Criminal Revisions orders passed in trial cases.
CRL. REVN	10262	—	Criminal Revisions in respect of orders passed in cases other than trial cases.
CRL. REVN	10263	—	Criminal Revisions for quashing of criminal proceedings and charges.
MC IN CRL.OA	10264	—	Cancellation of bail
CRL. REVN	10265	—	Other Criminal Revisions.
CRL.O.APPN.	10266	—	Bail Application under Section 439 Cr.P.C.
CRL.O.APPN.	10267	—	Anticipatory Bail application under Section 438 Cr.P.C.
MC IN CRL. REVN	10268	—	Other Criminal Misc. Cases under Section 482 Cr.P.C.
CRL. REF	10269	—	Application for transfer of Criminal cases
CRL. REVN(H)	10270	—	Criminal Revision (Hill).

TAX REFERENCE CASES

IT(REF)	10271	—	Reference under Section 256(1) of the Income-Tax Act, 1961.
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CR(M)	10272	— Application under Section 256.
WT(REF)	10273	— Reference under Section 27(1) of the Wealth-tax Act, 1981
CR(M)	10274	— Reference under Section 27(3) of the Wealth-tax Act, 1957
GT(REF)	10275	— Under Section 26(1) of the Gift tax Act, 1958
ED(REF)	10277	— Reference under the Section 64(1) of the Estate Duty, 1953.
CR(M)	10278	— Applications under Section 64(3) of the Estate Duty, 1953
ST(REF)	10279	— References under Local Sales Tax Laws tot he High Court.
CR(M)	10280	— Applications tot he High Court for reference in Sales tax matters.
ATR(REF)	10281	— References under the Agricultural Income-tax Act to the High Court.
CR(M)	10282	— Applications to the High Court for reference under AIT Law.

CONFIRMATION OF SENTENCES AND DECREES

CRL.D.REF	10285	— Confirmation of death sentences.
DS	10286	— Confirmation of decree of divorce

APPLICATION RELATING TO THE APPEALS BEFORE SUPREME COURT

SCA	10290	— Application for certificate of Appeal before Supreme Court in civil cases.
SCA	10291	— Application for certificate of Appeal before Supreme Court in Criminal Cases.
SLP	10292	— Application for leave to appeal to Supreme Court in civil cases
CAVT.	10294	— Caveat.
CR.	10295	— Review Applications in Civil Rule.
RA.	10296	— Review Applications in First Appeal.
RA.	10297	— Review Applications in Second Appeal.
RA.	10298	— Review Applications in Civil Revisions.
RA.	10299	— Review Applications in other cases.

APPENDIX-31

LIST OF CASE TYPES (OLD AND NEW)

1	CR	Civil Rule
2.	COP(C)	Civil Original Petition (Contempt)
3.	COMPET	Company Petition
4.	COMAPL	Company Appeal
5.	COB(MFA)	Cross Objection in Misc. First Appeal.
6.	COB (FA)	Cross Objection in First Appeal
7.	CC (CIV)	Contempt of Court (Civil)
8.	CR (HC)	Civil Rule (Habeas Corpus)
9.	CR (LAB)	Civil Rule Labour)
10.	CR (LAN)	Civil Rule (Land)
11.	CR (OTH)	Civil Rule (Other)
12.	CR (SER)	Civil Rule (Service)
13.	CREF	Civil Reference
14.	CREV	Civil Revision
15.	CREV(H)	Civil Revision (Hills)
16.	EDREF	Estate Duty Reference
17.	EF	Election Petition
18.	FA	First Appeal
19.	[B(T)]	First Appeal
20.	GCA	Government Criminal Appeal
21.	GTRF	Gift Tax Reference
22.	TTREF	Income Tax Reference
23	LPA	Letters Patent Appeal
24.	MAF	Miscellaneous Appeal (First)
25.	MAF(T)	Miscellaneous Appeal First (Tender)
26.	MC (CR)	Misc. Case of Civil Rule
27.	MC (CREV)	Misc. Case of Civil Revision
28.	MC (MAF)	Misc. Case of Misc. Appeal (First)
29.	MC (EP)	Misc. Case of Election Petition
30.	MC (SA)	Misc. Case in Second Appeal
31.	OTA	Other Tax Application
32.	RA (CR)	Review Application in Civil Rule
33.	RA (FA)	Review Application in First Appeal
34.	COJO	Correction of Judgment/Order
35.	RA (MFA)	Review Application in Misc. First Appeal
36.	REP	Recrimination Case in Election Petition

37.	RLPA	Review in Letters Patent Appeal
38.	RSA	Review in Second Appeal
39.	SA	Second Appeal
40.	SA(T)	Second Appeal (Tender)
41.	STREF	Sales Tax Reference
42.	MA(LAB)	Writ Appeal (Labour)
43.	MA(LAN)	Writ Appeal (Land)
44.	WA(SER)	Writ Appeal (Service)
45.	WA(OTH)	Writ Appeal (Others)
46.	WTREF	Wealth Tax Reference
47.	CAPL	Contempt Appeal
48.	CAV	Caveat
49.	AB	Anticipatory Bail
50.	CR(CC)	Criminal Contempt of Court
51.	CR(MC)	Criminal Misc. Case
52.	CRAPL	Criminal Appeal
53.	CROP(C)	Criminal Original Petition (Contempt)
54.	CRREF	Criminal Reference
55.	CRREF(H)	Criminal Reference (Hills)
56.	CRREV	Criminal Revision
57.	BA	Bail Application
58.	CRDREF	Criminal Death Reference
59.	MC	Miscellaneous Case
60.	FA(D)	First Appeal (Divorce)
61.	WA	Writ Appeal
62.	CROA	Criminal Original Application
63.	CROP	Criminal Original Petition
64.	WA(T)	Writ Appeal Tender
65.	MA(S)	Misc. Appeal (Second)
66.	RAT	Review Application (Tender)
67.	RPT	Review Petition (Tender)
68.	CP	Condonation Petition
69.	CROA(C)	Criminal Original Application Contempt
70.	RA	Review Application
71.	MC(F)	Miscellaneous Case (First)
72.	DS	Divorce Suit
73.	MC(CRREV)	Misc. Case in Criminal Revision
74.	HC (WA)	Misc. Case in Writ Appeal

75.	CRREVAP	Criminal Review Application
76.	MC (CRAPL)	Misc. Case in Original Appeal
77.	TS	Testamentary Suit
78.	MC (CREV)	Misc. Case (CREV)
79.	MC (FA)	Misc. Case (First Appeal)
80.	CRAPPL	Cross Appeal
81.	COB(T)	CROSS OBJECTION (TENDER)
82.	MC (COP)	MISC. CASE (COP)
83.	CEREF	Central Excise Reference
84.	SCA	Supreme Court Appeal
85.	MC (RA)	Misc. Case (R.A.)
86.	MAS (T)	Misc. Appeal Second (Tender)
87.	LPA (T)	Leave Pattern Appeal (Tender)
88.	ITREF (A)	Agri IT Reference
89.	OC	Original Case
90.	OC	ORIGINAL CASE
91.	MC (EP)	MISC. CASE (ELECTION PETITION)
92.	OJ	Original Jurisdiction
93.	PIL	Public Interest Litigation
94.	CONTAPP	Contempt Appeal
95.	CS	Civil Suit
96.	RFA	First Appeal from Judgment & Decree in Suit
97.	CO	Cross Objection in First Appeal
98.	FAO	First Appeal from Orders
99.	RSA	Second Appeal from Judgment & Decree
100.	SAO	Appeal from Appellate Order
101.	LPA/Sp.A	Letters Patent Appeal or Special Appeal Before Division Bench against a judgment in civil proceeding
102.	CRP	Revision Petition
103.	Review Pet.	Review Petition
104.	C. Ref.	Reference
105.	Ex.P.	Execution Petition
106.	Ex. FA.	Execution First Appeal
107.	Ex. SA	Execution Second Appeal
108.	IA.	Interlocutory Applications in Pending Suits/ Appeals
109.	CM Appl.	Miscellaneous Applications, e.g. Leave to Sue

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| | as Indigent person, restoration |
| 110. Tr.P.(C) | Transfer Petition under Section 24 C.P.C. |
| 111. WP(C) | Writ Petition under 226 and 227 of the Constitution. |
| 112. WA | Appeal before Division Bench against judgment or order of Single Judge |
| 113. SCLP | Petition for Leave to Appeal to Supreme Court |
| 114. Co. Pet. | Original Petition |
| 115. Co. Appl. | Application in Pending Proceeding. |
| 116. Co.Case. | Matters transferred under Section 446(3) |
| 117. Co.App. | Appeals against Judgment/Orders in Company Petitions. |
| 118. Bkg. P. | Proceedings under Banking Regulation Act. |
| 119. Mat. Cas. | Suits/Petitions |
| 120. Mat. Ref. | References |
| 121. Mat. App. | Appeals |
| 122. RP (FAM. CT.) | Revision under Section 19 of the Family Courts Act |
| 123. Test. Cas. | Testamentary Cases e.g. Probate or Leers of Administration etc. |
| 124. Intest. Cas. | Intestate cases, e.g., Succession Certificates, etc. |
| 125. Gua.P. | Petitions under Guardianship and Wards Act. |
| 126. LA.Ref. | Reference |
| 127. LA.App. | Appeals |
| 128. PCE | Principal Suit/Petition |
| 129. RCPA | First Appeal |
| 130. RCSA | Second Appeal |
| 131. RECRev. | Revision |
| 132. MAC | Motor Accident Claims |
| 133. MACApp. | Motor Accident Appeal |
| 134. El. Pet. | Election Petitions |
| 135. El. App. | Appeals from judgments in Election Petition |
| 136. IP(M) | Main Petition |
| 137. IP (Appl.) | Application submitted after adjudication |
| 138. Arb. P. | Petition under Indian Arbitration Act |
| 139. Arb. A. | Appeals under Indian Arbitration Act |
| 140. Insurance Ref. | Reference under Insurance Act |

141. Insurance App.	Appeals under Insurance Act.
142. Cont. Cas (C)	Contempt of Court Cases relating to Civil Contempt
143. Cont.App.(C)	Appeals against orders in Civil Contempt matters.
144. MFA (Name of Act)	First Appeal against judgments in Special jurisdiction cases.
145. MSA	Second Appeal from judgments in miscellaneous cases.
146. SP.JC (Name of Act)	Special jurisdiction cases assigned to High Courts e.g. Trust Act, Patents Act etc.
147. ITR	Reference under Section 256 (1)
148. ITA	Application under Section 256(2)
149. GTR/WTR/EDR	Reference to High Court
150. GTA/WT/EDA	Application for direction to make a reference
151. Cus.Ref.	Reference under Customs Act.
152. CE.Ref.	Reference under Central Excise Act.
153. ST.Ref.	Reference
154. ST. Appl.	Application for direction to make a reference
155. ST. Rev.	Revision
156. OTR	Other Tax Reference cases
157. OTC	Other Tax Cases
158. OT.Appl.	Other Tax Application
159. CS (OS)	Civil Suits
160. FA(OS)	First Appeal for judgments in Original Suits.
161. Ex.Appl. (OS)	Execution Application
162. M.S.(S.J.C.S. and so on)	Miscellaneous Summons e.g. Summons for Judgments, Chamber, Summons etc.
163. N.M.	Notice of Motion
164. Adml.S.	Admiralty Suits
165. Crl.Tr.	Original Trial
166. Crl. A.	Appeal against Judgment/Sentence
167. Death Sentence Ref.	Confirmation case under Section 336 Cr.P.C.
168. Crl. Rev. P.	Revision
169. Crl. Ref.	Reference
170. Crl. M.C.	Application under Section 482 Cr.P.C.
171. Bail Appln.	Bail Application
172. Crl. M.Appl.	Other Miscellaneous Application

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| 173. W.P. (Crl.) | Petition under Article 226 for Writ and Habeas Corpus and other relief |
| 174. Cont. Cas. (Crl.) | Proceedings relating to Criminal Contempt |
| 175. Cont. App.(Crl.) | Appeals against Orders in Criminal Contempt matters. |
| 176. Crl. L.P. | Application for Leave to Appeal under Section 378 Cr.P.C. or under the |
| 177. Tr.P. (Crl.) | Transfer Petition for transfer a Criminal Proceeding |
| 178. CAVT. | Caveat |
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APPENDIX-32
UNIFORM NOMENCLATURE OF CASES*
(A) CIVIL PROCEEDING

I. ORDINARY CIVIL PROCEEDINGS

[SUBORDINATE COURTS OR HIGH COURT (APPELLATE SIDE)]

<u>Abbreviation</u>	<u>Nature of Proceeding</u>
01. CS	Civil Suit
	<u>First Appeal</u>
02. RFA	First Appeal from Judgment & Decree in Suit
03. CO	Cross Objection in First Appeal
04. FAO	First Appeal from Orders
	<u>Second Appeal</u>
05. RSA	Second Appeal from Judgment & Decree
06. SAO	Appeal from Appellate Order
07. LPA/Sp.A	Letters Patent Appeal or Special Appeal Before Division Bench against a judgment in civil proceeding
08. CRP	Revision Petition
09. Review Pet.	Review Petition
10. C. Ref.	Reference
11. Ex.P.	Execution Petition
12. Ex. FA.	Execution First Appeal
13. Ex. SA	Execution Second Appeal
14. IA.	Interlocutory Applications in Pending Suits/ Appeals
15. CM Appl.	Miscellaneous Applications, e.g. Leave to Sue as indigent person, restoration
16. Tr.P.(C)	Transfer Petition under Section 24 C.P.C.

II. OTHER CIVIL PROCEEDINGS

17. WP(C)	Writ Petition under 226 and 227 of the Constitution.
18. WA	Appeal before Division Bench against judgment or order of Single Judge in a writ petition.

* Made effective from 1.1.1999 vide notification No. HC.42 of 1990 (Ref HC.III-33/90) dated 27.11.1998 in order to implement the resolution of the Chief Justices' Conference, 1997 with respect to uniform nomenclature of cases employed by High Courts.

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| 19. | SCLP | Petition for Leave to Appeal to Supreme Court |
| <u>Proceedings under Companies Act</u> | | |
| 20. | Co. Pet. | Original Petition |
| 21. | Co. Appl. | Application in Pending Proceeding. |
| 22. | Co. Case. | Matters transferred under Section 446(3) |
| 23. | Co. App. | Appeals against Judgment/Orders in Company Petitions. |
| 24. | Bkg. P. | Proceedings under Banking Regulation Act. |
| <u>Matrimonial Cases</u> | | |
| 25. | Mat. Cas. | Suits/Petitions |
| 26. | Mat. Ref. | References |
| 27. | Mat. App. | Appeals |
| 28. | RP (FAM. CT.) | Revision under Section 19 of the Family Courts Act |
| <u>Testamentary and Intestate Cases</u> | | |
| 29. | Test. Cas. | Testamentary Cases e.g. Probate or Letters of Administration etc. |
| 30. | Intest. Cas. | Intestate cases, e.g., Succession Certificates, etc. |
| 31. | Gua.P. | Petitions under Guardianship and Wards Act. |
| <u>Land Acquisition Act</u> | | |
| 32. | LA.Ref. | Reference |
| 33. | LA.App. | Appeals |
| <u>Rent Control Matters</u> | | |
| 34. | PCE | Principal Suit/Petition |
| 35. | RCFA | First Appeal |
| 36. | RCSA | Second Appeal |
| 37. | RECRV. | Revision |
| 38. | MAC | Motor Accident Claims |
| 39. | MACApp. | Motor Accident Appeal |
| 40. | El. Pet. | Election Petitions |
| 41. | El. App. | Appeals from judgments in Election Petition |
| <u>Proceedings under Insolvency Act</u> | | |
| 42. | IP(M) | Main Petition |
| 43. | IP (Appl.) | Application submitted after adjudication |
| 44. | Arb. P. | Petition under Indian Arbitration Act |

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| 45. | Arb. A. | Appeals under Indian Arbitration Act |
| 46. | Insurance Ref. | Reference under Insurance Act |
| 47. | Insurance App. | Appeals under Insurance Act. |
| 48. | Cont. Cas (C) | Contempt of Court Cases relating to Civil Contempt |
| 49. | Cont.App.(C) | Appeals against orders in Civil Contempt matters. |
| 50. | MFA (Name of Act) | First Appeal against judgments in Special jurisdiction cases. |
| 51. | MSA | Second Appeal from judgments in miscellaneous cases. |
| 52. | SP.JC (Name of Act) | Special jurisdiction cases assigned to High Courts e.g. Trust Act, Patents Act etc |

III. TAXATION MATTERS

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|-----|-------------|---|
| 53. | ITR | Reference under Section 256 (1) |
| 54. | ITA | Application under Section 256(2) |
| | | <u>Gift Tax Act/Wealth Tax Act/Estate Duty Act</u> |
| 55. | GTR/WTR/EDR | Reference to High Court |
| 56. | GTA/WT/EDA | Application for direction to make a reference |
| 57. | Cus.Ref. | Reference under Customs Act. |
| 58. | CE.Ref. | Reference under Central Excise Act.
<u>Sales Tax Act</u> |
| 59. | ST.Ref. | Reference |
| 60. | ST. Appl. | Application for direction to make a reference |
| 61. | ST. Rev. | Revision |
| 62. | OTR | Other Tax Reference cases |
| 63. | OTC | Other Tax Cases |
| 64. | OT.Appl. | Other Tax Application |

IV CIVIL ORIGINAL JURISDICTION OF THE HIGH COURTS

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|-----|--------------------------|---|
| 65. | CS (OS) | Civil Suits |
| 66. | FA(OS) | First Appeal for judgments in Original Suits. |
| 67. | Ex.Appl. (OS) | Execution Application |
| 68. | M.S.(S.J.C.S. and so on) | Miscellaneous Summons e.g. Summons for Judgments, Chamber, Summons etc. |
| 69. | N.M. | Notice of Motion |
| 70. | Adml.S. | Admiralty Suits |

(B) CRIMINAL PROCEEDINGS

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|-----|---------------------|---|
| 71. | Crl.Tr. | Original Trial |
| 72. | Crl. A. | Appeal against Judgment/Sentence |
| 73. | Death Sentence Ref. | Confirmation case under Section 336 Cr.P.C. |
| 74. | Crl. Rev. P. | Revision |
| 75. | Crl. Ref. | Reference |
| 76. | Crl. M.C. | Application under Section 482 Cr.P.C. |
| 77. | Bail Appln. | Bail Application |
| 78. | Crl. M.Appl. | Other Miscellaneous Application |
| 79. | W.P. (Crl.) | Petition under Article 226 for Writ and Habeas Corpus and other relief |
| 80. | Cont. Cas. (Crl.) | Proceedings relating to Criminal Contempt |
| 81. | Cont. App.(Crl.) | Appeals against Orders in Criminal Contempt matters. |
| 82. | Crl. L.P. | Application for Leave to Appeal under Section 378 Cr.P.C. or under the relevant corresponding proceeding. |
| 83. | Tr.P. (Crl.) | Transfer Petition for transfer a Criminal Proceeding |
| 84. | CAVT. | Caveat. |
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